CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

O.A.No.1473/2019

Dated Friday, the 8th day of November, 2019 PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

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Hon'ble Mr.T.Jacob, Administrative Member

G. Amutha, W/o. late M.Gnanasekaran, Seruvangai Village, Avvai Nagar, Gudiyatham, Vellore District. ...Applicant By Advocate M/s Ratio Legis Vs 1. Union of India rep by The General Manager, South Western Railway, Club Road, Keshwapur, Hubli - 580023. 2. The Senior Divisional Personnel Officer, Bangalore Division, South Western Railway, Bangalore - 560023. ...Respondents

By Advocate Mr. P.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to the service register of late M.Gnanasekaran who died in harness on 04.06.2001 as a Sweeper cum Porter in the office of the Station Manager, Mallanur and the representation dated 02.07.2018 addressed to the 1st respondent, and, to direct the respondent to consider the request of the applicant for appointment on compassionate grounds in favour of her son G.Sathish Kumar and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice".

- 2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 04.12.2017 as Annexure A-4 and a reminder dated 02.07.2018 as Annexure A-5 to the competent authority regarding compassionate appointment which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and order is passed.
- 3. Mr.P.Srinivasan, Senior standing counsel for Railways, takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the representation of the applicant on merits.
- 4. In view of the limited relief sought, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's Annexure A-4 representation dated 04.12.2017 and pass a speaking order in the light of the facts and circumstances and as per the relevant rules and regulations, within a period of six months from the date of receipt of a copy of this order."

(T.JACOB)
MEMBER (A)

(P.MADHAVAN) MEMBER (J)

M.T.

08.11.2019